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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 536 of 1999

New Delhi, this the 10th day of March, 1999

HON'BLE MR. JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN(J)
HON'BLE SHRI N.SAHU, MEMBER(A)

Dr. A.S. Narayana Rao, S/o late
A.Ramachandraiah, Aged about 48 years,
Resident of 16A/10, WEA, Karolbagh, New
Delhi-5, AND EMPLOYED AS Under Secretary
(S&T) Cabinet Secretariat, Government of
India, Room No.7, Bikaner House Annexe,
Shahjahan Road, New Delhi-11
(Applicant in person)

-APPLICANT

Versus

1. The Secretary (R), Cabinet Secretariat, Government of India, Room No.7, Bikaner House Annexe, Shahjahan Road, New Delhi-11.
2. The Secretary (Personnel), Department of Personnel & Training, Ministry of Personnel, Public Grievances & Pensions, North Block, New Delhi.

-RESPONDENTS

O R D E R (ORAL)

By Reddy, J.-

Heard the party in person. The grievance of the applicant is that the amendment sought to be made would affect his promotional chances to the post of Director in the Cabinet Secretariat.

If the rules are amended and then they are found illegal, then only the applicant is entitled to file the OA. Secondly, this Court cannot interfere with the amendment of the rules unless they are made male ~~or~~ amended in a discriminatory manner to affect the applicant only. No such grievance is made in this case. In this view of the matter, the OA is dismissed at the admission stage, as premature.

N. SAHU
(N. SAHU)
MEMBER(A)

V.RAJAGOPALA REDDY
(V.RAJAGOPALA REDDY)
VICE CHAIRMAN(J)

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